

11.08 hrs.

PAPERS LAID ON THE TABLE

Detailed Demands for Grants of the Ministry of Labour and Rehabilitation for 1984-85.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of the Ministry of Labour and Rehabilitation for 1984-85. [Placed in Library. See No. LT-8125/84].

SHRI KRISHNA CHANDRA HALDER (Durgapur) : I have given an adjournment motion about Delhi Cloth Mills. ...

MR. SPEAKER : Not allowed.

DR. SUBRAMANIAM SWAMY (Bombay North East) : You allowed a discussion on Sri Lanka, but the situation has worsened after the discussion. (Interruptions) Punjab is on fire, Assam is on fire and now Tamil Nadu will be on fire.

PROF. N.G. RANGA (Guntur) : We cannot have a discussion on Sri Lanka situation every day.

श्री राम लाल राही : मैंने कालिग अटेंशन दिया है। *..... (व्यवधान)

MR. SPEAKER : It will not go on record. ... (Interruptions) Mr. Halder, why don't you sit down. I am not allowing.

(Interruptions)**

श्री रामावतार शास्त्री (पटना) : इंडियन स्कूल ग्राफ माइन्स के बारे में कहना चाहता हूँ। *..... (व्यवधान)

अध्यक्ष महोदय : मेरे पास आकर बात कर लीजिए। राही जी को भी मैंने कह दिया है कि मेरे पास आकर बात कर लें।

Detailed Demands for Grants of the Department of Ocean Development for 1984-85

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Ocean Development for 1984-85. [Placed in Library. See No. LT-8126/84].

Reviews on the Working of and Annual Reports of Maruti Udyog Ltd. New Delhi for 1982-83 and Bharat Wagon and Engineering Co Ltd., Patna for 1982-83 and Statement for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO) : I beg to lay on the Table

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956 :—

- (a) (i) A statement regarding Review by the Government on the working of Maruti Udyog Limited, New Delhi, for the year 1982-83.
- (ii) Annual Report of the Maruti Udyog Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8127/84].

(b) (i) A statement regarding Review by the Government on the working of the Bharat Wagon and Engineering Company Limited, Patna, for the year 1982-83.

(ii) Annual Report of the Bharat Wagon and Engineering Company Limited, Patna, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (1) above.

[Placed in Library. See No. LT-8128/84].

Review on the Working of and Annual Report of Steel Authority of India Ltd., New Delhi for 1982-83 and Statement for delay in laying these Papers.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N.K.P. SALVE) : I beg to lay on the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Steel Authority of India Limited, New Delhi for the year 1982-83.

(ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-8129/84].

श्री मनी राम बागड़ी : अध्यक्ष महोदय, मेरा प्वाइंट ऑफ ऑर्डर है ।.....

अध्यक्ष महोदय : वहां का मंत्री है, यहां का नहीं है । अपने आप लेक्टिव असेम्बली जाने संभाल लेंगे । चिंता न करो।

Central Industrial Security Force (Fourth Amendment) Rules, 1983 and Statement for delay in laying the Rules and Border Security Force (Amendment) Rules, 1984.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : I beg to lay on the Table

(1) A copy of Central Industrial Security Force (Fourth Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 2 in Gazette of India dated the 7th January, 1984 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (1) above

[Placed in Library. See No. LT-8130/14].

(3) A copy of the Border Security Force (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 187 (E) in Gazette of India dated the 23rd March, 1984, under sub-section (3) of section 141 of the Border Security Force Act, 1968.

[Placed in Library. See No. LT-8131/84].

Detailed Demands for Grants of the Department of Environment for 1984-85

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINH) : I beg to